

**INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "B": NEW DELHI
(Through Video Conferencing)**

**BEFORE
SHRI O.P. KANT, ACCOUNTANT MEMBER
AND
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER**

ITA No. 4054/Del/2018
Asstt. Year : 2014-15

Seema Jain, D-848, New Friends Colony, New Delhi – 110 025 PAN AAFPJ4080N	Vs.	Pr. CIT-9, New Delhi
(Appellant)		(Respondent)

Assessee by:	Shri C.S. Anand, CA
Department by :	Shri Sujeet Kumar, CIT (DR)
Date of Hearing	10.11.2021
Date of pronouncement	10.11.2021

ORDER

PER SUCHITRA KAMBLE, JM

This appeal filed by the assessee is directed against the order dated 23.03.2018 passed by the Pr. CIT, Delhi - 19 relating to assessment year 2014-15.

2. The Ld. Counsel for the assessee, vide letter dated 3rd November, 2021 has requested for withdrawal of the appeal filed by him on the ground that he has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020 and certificate to this effect in Form No. 3 has already been obtained.

3. Learned CIT (DR) has no objection for withdrawal of the appeal.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal and the appeal is dismissed as withdrawn.

5. In the result, the appeal of the assessee is dismissed.

**Order pronounced in the open court at time of hearing
itself i.e. on 10th November, 2021.**

sd/-

**(O.P. KANT)
ACCOUNTANT MEMBER**

sd/-

**(SUCHITRA KAMBLE)
JUDICIAL MEMBER**

Dated: 10/11/2021

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1. Applicant
2. Respondent

3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi